

No. 16/PI./2014/

Date : 18.11.2014

I am directed to say that Court's time is precious. It is the duty of all stakeholders in the Administration of Justice to ensure that Court's time is not wasted at any cost. The resolutions passed by the Bar Associations to abstain from work, and the closure of Courts on account of the references made on the sad demises of the lawyers, result into stoppage of work in Courts. Recently, a consolidated chart pertaining to work suspension in the District Courts in the State of Rajasthan, has brought to the notice that apart from the resolutions of the Bar Associations, and the reference of the Lawyers, the Court's work is permitted to be suspended on account of the reasons, which have nothing to do with the Administration of Justice.

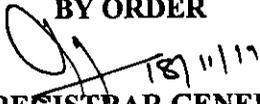
The High Court has issued several directives, not to suspend the work, with directions to Judicial Officers to continue to discharge the work in the Courts, even if the Lawyers are not appearing. The Civil Procedure Code, and the Criminal Procedure Code have been amended, to provide for sufficient powers to the Courts to continue to discharge their duties, despite the absence of Lawyers.

It has come to the notice that the request for references are also accepted on the demises of the relatives of the Lawyers, and the persons, who have held public offices and had no concern with the work in the Court. The instances have also been reported, where the Courts have been closed on account of the sad demises of the relatives of the Judicial Officers, and the Courts' staff. The references have also been accepted in respect of the Lawyers, who are not actively practicing in Courts for long period in past. The acceptance of such request by the District Judges, in allowing closure of the Courts on such pretext, is unacceptable. The suspension of work on call of references from the Bar Associations, has to be dealt with carefully.

Considering the frequent closure of Courts resulting into loss of working hours, it is hereby directed that the District Judges may accept the request for suspension of work in Court only on the sad demises of practicing Lawyers on any working day, only after 3.30 PM. Whenever morning Courts are held, this time will be fixed at 11.30 AM. The District Judges must be careful not to accept the request for closure of Courts, on account of the demise of any person other than practicing Lawyer. The request for closure of Courts on the demise of relatives of the Lawyers or public figures, who are not concerned with the Court work or relatives of the Judicial Officers and Courts' staff, shall not be entertained under any circumstances. Where a request is made for attending funerals, such request should not result into closure of Courts. Lawyers, who wish to attend funeral, may be accommodated by concerned Courts, on their request.

Apart from suspension of work, the delay caused by Judicial Officers in sitting in Courts and rising before the Court hours, also adds to sheer waste of the Court's time. In this respect, the Judicial Officers must lead by setting an example for all other public functionaries. The pretext that the Lawyers do not appear in Courts in early hours, is also unacceptable explanation for such delay.

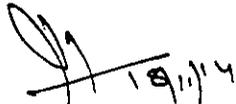
It is hereby directed that in all the Districts, where the Court work is suspended for any reason whatsoever, the District Judge concerned will report/communicate the suspension of work with the cause for which the work was suspended, and the efforts made by him/her, to the High Court, on the same day by FAX or e-mail. The work day or hours lost, will be taken seriously, and if the reason or the efforts made, to save the loss of working day or time of the Court is not found to be satisfactory, such loss will be attributable to the District Judge and will invite appropriate action.

BY ORDER

REGISTRAR GENERAL

Date : 18.11.2014

No. GEN/XIX/Misc/2014/ 1611

Copy forwarded to all the District & Sessions Judges for information and strict compliance and also to circulate copy of this order amongst all Judicial officers posted in respective judgeships.


REGISTRAR GENERAL

Copy also forwarded to the following for information and necessary action:-

1. Registrar (Admn.)/(Vigilance)/ (Class.)/(Rules)/(Writs)/(Exam.)/ O.S.D. (F & D), Rajasthan High Court, Jodhpur/ Bench, Jaipur.
2. Registrar -cum- Principal Secretary, Hon'ble the Chief Justice, Rajasthan High Court.
3. All Dy. Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
4. All Private Secretaries to Hon'ble Judges, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
5. All Assistant Registrars of Administrative Sections, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
6. Senior Librarian, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
7. All A.O.Js. of Administrative Sections, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.


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